

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/RP/2015
in
Petition No. 237/GT/2013

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Date of Hearing: 18.06.2015
Date of Order: 25.06.2015

In the matter of

Review of Commission's order dated 6.4.2015 in Petition No.237/GT/2013 regarding approval of generation tariff of Assam Gas Based Power Project (291 MW) of North Eastern Electric Power Corporation Limited

And

In the matter of

North Eastern Electric Power Corporation Ltd.,
Brookland Compound, Lower New Colony,
Shillong – 793003, Meghalaya

...Petitioner

Vs

1. Assam Power Distribution Company Ltd.,
Bijulee Bhawan, Paltan Bazar,
Guwahati – 781001
2. Meghalaya Energy Corporation Ltd.,
Short Round Road, Lumjingshai, Shillong – 793001
3. Tripura State Electricity Corporation Ltd, Agartala
Banamalipur, Agartala – 799001
4. Power and Electricity Department, Government of Mizoram, Aizawl
Govt. of Mizoram, Power House Complex,
Electric Veng, Aizawl – 796001
5. Electricity Department, Government of Manipur, Imphal
Government of Manipur
Keishampet, Imphal – 795001
6. Department of Power, Government of Arunachal Pradesh,
Government of Arunachal Pradesh,
Bidyut Bhawan, Itanagar – 791111

7. Department of Power,
Government of Nagaland, Kohima – 797001

8. North Eastern Regional Power Committee,
NERPC Complex, Dong Parmaw,
Lapalang, Shillong – 793006

9. North Eastern Regional Load Despatch Centre,
Dongtieh, Lower Nongrah, Lapalang,
Shillong – 793006

...Respondents

Parties present:

Shri Devapriya Choudhury, NEEPCO
Shri Rana Bose, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO

Interim Order

This application has been made by the petitioner, NEEPCO, for review of order dated 6.4.2015 in Petition No. 237/GT/2013 whereby the Commission had determined the tariff of Assam Gas Based Power Project (291 MW) (hereinafter “the generating station”) of North Eastern Electric Power Corporation Limited in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 ('the 2009 Tariff Regulations').

2. Aggrieved by the said order, the petitioner has sought review of the said order dated 6.4.2015 on the ground of computation of balance useful life of the plant and calculation of depreciation for the period 2009-14.

3. Heard the representative of the petitioner on 'admission'. Admit the petition. Issue notice to the parties. The respondents may file their reply by 3.7.2015, if not filed earlier, with copy to the petitioner, who may file its rejoinder, if any, by 10.7.2015.

5. Matter shall be listed for hearing on 16.7.2015.

**-Sd/-
(A.S. Bakshi)
Member**

**-Sd/-
(A.K.Singhal)
Member**

**- Sd/-
(Gireesh B. Pradhan)
Chairperson**

